

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

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REMINDER - I

To

The Principal District & Sessions Judge,  
Baramulla/Budgam/ Ganderbal/Jammu/Kishtwar/  
Kulgam/Kupwara/Pulwama/Ramban/Reasi/Samba and Shopian.

No.: 19689/Sts. Dated. 26-09-2016

Sub: Provisionally Admitted Question for the Lok Sabha Diary No. 11007  
for reply on 11-08-2016 regarding 'Cases Pending due to Stay Order'.

Sir/Madam,

In reference to this Registry's Letter No. 18195/Sts.  
Dated 01-09-2016 regarding the subject cited above, that the  
requisite information is still awaited from your side despite lapse of  
more than **THREE** weeks.

In this connection, you are once again requested to  
provide the said information to this Registry at the earliest. So, that  
we may be able to transmit the same to the concerned quarter as  
desired.

The matter may be treated as Most Urgent.

Yours faithfully'

(Nissar Ahmad Malik)  
Deputy Registrar

No. 19689-700/Sts. Dated: 26-09-2016

Copy to :- Incharge NIC for uploading on the High Court website.

Deputy Registrar